

(b) Does not arise.

Vaidyalingam Commission

2205. SHRI BISHAMBHAR
NATH PANDE: SHRI
GHAN SHYAM SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Justice Vaidyalingam Commission in its report accused an ex-Prime Minister's son and another ex-Prime Minister's wife for indulging in corruption;

(b) whether it is also a fact that the two-ex-Prime Ministers were instrumental in appointing the above Commission on the advice of the Chief Justice of India; and

(c) if so, what steps Government propose to take to bring to book the persons named in the report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUB-BAIAH): (a) Justice C. A. Vaidyalingam, in his report, has held that a *prima-facie* case in respect of certain charges is established against the son of an ex-Prime Minister and the wife of another ex-Prime Minister, so as to justify a formal inquiry under the Commission of Inquiry Act.

(b) Yes, Sir.

(c) The Government have yet to take a decision on the follow-up action to be taken on the Report of Justice C.A. Vaidyalingam.

Death of Mizoram MLA in a Shooting Incident

2206. SHRI JASWANT SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the details in respect of the recent shooting incident in Mizoram in which a member of the Legislative Assembly of that State and an editor were killed; and

(b) what new initiatives Government intend to take for a resolution of the problem of this State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) On 14-6-82 armed MNF personnel shot Shri Z. A. Kapmawia, Editor of Mizo Daily 'Chhawrpia' near his residence at Aizawl town. He later succumbed to his injuries. On 15-6-1982 Shri R. Zadinga, a newly elected MLA of the ruling party was shot dead by armed MNF personnel at Lunghun.

(b) Security measures have been tightened and UT authorities have been advised to deal firmly with forces of disorder to ensure peace and normalcy in Mizoram. Nine persons accused of incidents of violence between 14th June and 23rd June have been arrested. Since January 20, 1982, when MNF and its allied bodies were declared unlawful, 174 MNF personnel have been arrested, ten detained under NSA and nearly 450 have surrendered. Sizeable quantities of arms and ammunition have been recovered. This is having good impact. It is hoped that the misguided elements would shun the path of violence and come overground to live as law-abiding citizens.